

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 1136/97

Transfer Application No.

Date of Decision 22.12.1997

K.V.Frasadrao

Petitioner/s

Applicant in person

Advocate for
the Petitioners

Versus

Union of India & Ors.

Respondent/s

Advocate for
the Respondents

CORAM :

Hon'ble Shri. Justice R.G.Vaidyanatha, Vice Chairman

Hon'ble Shri. P.P.Srivastava, Member (A)

(1) To be referred to the Reporter or not ? *wo*

(2) Whether it needs to be circulated to
other Benches of the Tribunal ? *wo*


(P.P.SRIVASTAVA)
MEMBER (A)


(R.G.VAIDYANATHA)
VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

OA.NO. 1136/97

Monday this the 22nd day of December, 1997

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman
Hon'ble Shri P.P.Srivastava, Member (A)

Karpurapu Vara Prasadrao
R/o Flat No. 12,
Mokund Apartments,
Gandharva Nagari,
Nashik Road.

Applicant in person

... Applicant

v/s.

1. Union of India
through The General Manager,
India Security Press,
Nashik Road.
2. The General Manager,
Currency Note Press,
Nashik Road.
3. Shri N.R.Choudhari,
Works Engineer (Electrical),
Currency Note Press,
Nashik Road.
4. Shri V.P.Raikwar,
Works Engineer (Electrical),
Currency Note Press, Nashik Rd.
5. The Second Secretary (Cons),
Embassy of India, P.O.Box 4727
Ruwi, Muscat, Sultanate of Oman,
C/o Ministry of External Affairs,
South Block, New Delhi.

... Respondents

ORDER

(Per: Shri Justice R.G.Vaidyanatha, VC)

This is an application filed by the applicant
challenging the appointments of Respondents No. 3 & 4.
We have heard the applicant who argued the application
in person.

.. 2/-



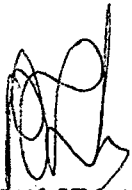
2. The applicant argued that Respondents No. 3 & 4 were appointed though there was no vacancy and further their appointments were contrary to the Recruitment Rules and further he argued that they obtained appointment by indulging in corruption. He, therefore, wants this Tribunal to issue notices to Respondents No. 3 & 4 in public interest and hold enquiry after hearing them and then dismissed them from service.

3. On a specific question put by this Tribunal whether he wants any consequential relief as a result of dismissal of Respondents No. 3 & 4, his answer is in the Negative. He only wants that administration should be purified by dismissing corrupt officers.

In our view, the application as it stands, is not maintainable. Under Section 19 of the A.T. Act a Government official can approach this Tribunal to redress any service grievance so far as he is concerned. Here the applicant does not want any relief from this Court so far as he is concerned. He only wants that Respondents No. 3 & 4 should be dismissed from service having obtained jobs on corruption. The application on its face appears to be a public interest litigation, this point the applicant himself admitted that he wants action to be taken in public interest. This Tribunal has no such jurisdiction to enter into the arena of public interest litigation. This Tribunal is constituted with a specific purpose to give ^{relief} justice to Government servants regarding service matters. The applicant does not want any relief for himself. He cannot agitate matters of public interest under Section 19 of the A.T. Act. Hence, in our view, as the application stands, ^{is} is not maintainable and is liable to be rejected.

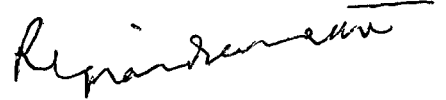
4. In one place the applicant has mentioned that previous OA. was dealt & dismissed by the biased Judges. When we brought this allegation he submitted that he should not have made these remarks and he requested leave of the Tribunal to withdraw that allegation. Nothing further be ^{now} said in the application. ~~on the said point~~

5. In the result, the application is rejected at the admission stage. No costs.



(P.P. SRIVASTAVA)

MEMBER (A)



(R.G. VAIDYANATHA)

VICE CHAIRMAN

mrj.